

In The Court Of : COURT 26 ADDL SESSIONS JUDGE

CNR Number : MHCC020159052016

Case Number : SPL.CASE/0100001/2016

Date : 20-04-2024

National Investigation Agency, Mumbai. **Versus** Pragyasingh Chandrapalsingh Thakur @ Swami Purna Chtnanand Giri a/w Ors.

Daily Status

Business	Next Purpose	Next Hearing Date
<p>SPP Avinash Rasal for NIA is present. PI Akhilesh Singh for NIA is present. Accused no. 5 is present in person. Adv. Maggu for accused no. 1 is present. Adv. Sanket Kolapte a/w Adv. Sujender Yadav i/b Adv. J.P. Mishra for accused no. 1 and 6 is present. Adv. Anoop Kumar Pal i/b Adv. Salsingikar for accused no. 11 is present. Adv. Babar h/f Adv. Phadke for accused no. 9 is present. Exh.9623 - Exemption application filed for accused no.10 through clerk of advocate for accused no. 10. Taken on record. Order - Exemption of accused no. 10 is granted for today only. Exh.9624, 9626, 9627 - Exemption applications filed by advocates for accused nos. 6, 9, 11. Taken on record. Common Order - Exemptions of accused nos.6, 9, 11, are granted for today only. Exh.9628 - Exemption application filed for accused no. 4 through Adv. Yadav. Taken on record. Order - Exemption of accused no. 4 is granted for today only. Exh.9625 - Exemption application filed by advocate for accused no. 1. O-Call say of SPP Say filed by SPP on application itself. Order below Exh.9625 - Perused the application and say. Heard rival submissions. Ld. SPP submitted that, though the application supported by medical certificate but it is not mention in it that, she is not in a position to move or travel from Bhopal to Mumbai. On the other hand Ld. Advocate for accused no. 1 submitted that, the certificate itself shows that she is undergoing the treatment of Manyastambh and Katigrah. She is facing critical medical condition and she will hopefully will remain present before 25.04.2024. Perusal of the photostat copy of medical certificate shows that, treatment of Manyastambh and Katigrah is going on and it requires therapeutic intervention for approximately a week. Considering the medical certificate and submission of Ld. Advocate for accused no.1, I am of the view that, the application deserves to be allowed as a last chance. The accused no. 1 to remain present on or before 25.04.2024, else the necessary order will be passed. The Ld. Advocate for accused no.1 to take a note of it. SPP Anushree Rasal for NIA is present. Work of preparation of statement u/s 313 of Cr. P. C. is going on. Court is busy in preparation of statement u/s 313 of Cr. P. C. Matter is adjourned to 22.04.2024 for preparation of statement u/s 313 of Cr.P.C. Special Judge</p>	STATEMENT US 313 CR.P.C.	22-04- 2024